

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:5195  
ANSWERED ON:05.09.2011  
MONITORING OF VEHICLE MAINTENANCE  
Sampath Shri Anirudhan

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government has taken cognisance of the cases of alleged overpayment for the works under maintenance of defence/unmanned aerial vehicles due to lack of monitoring mechanism;
- (b) if so, the details thereof during the last three years and the current year;
- (c) the action taken by the Government to reclaim the overpaid amount;
- (d) whether the Government proposes to constitute any monitoring mechanism to check such irregularities; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): There has been one instance of overpayment of USD 195,940 in respect of maintenance contract of unmanned aerial vehicles which was refunded by the company. Procedures have been put in place for effective monitoring of contracts including provision of an asset review meeting for carrying out period review of assets under maintenance in all such contracts.